

By E-MAIL

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-16/2002/ 6785 /A

From :- Smti. K. Newar,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Dibya Jyoti Mahanta,
District & Sessions Judge,
Chirang, Kajalgaon

Dated Guwahati the 19th November, 2018.


Sub: **Casual Leave along with Station leave permission.**

Ref:- Letter No.DJCH.I-5/2018/2180 dated 14.11.2018.

Sir,

With reference to the above, I am directed to inform you that, your prayer for Casual Leave for 1(one) day on 22.11.2018, along with headquarter leave permission from the evening of 20.11.2018 till the morning of 26.11.2018, has been granted / rejected. The Chief Judicial Magistrate, Chirang will remain in charge of his Court and office in Shri Mahanta's absence.

Yours faithfully,


JT. REGISTRAR (VIGILANCE)
Rolsn